

FORM NO. 10CCAA

[See rule 18BBA(1A)]

Audit report under section 80HHBA of the Income-tax Act, 1961

I/We have examined the balance sheet of Shri/M/s _____
(name and address of assessee with Permanent Account Number) as at _____ and
the profit and loss account for the period ended on that day which are in agreement with the books of account
maintained at the head office at _____ and branches at _____

I am/We are satisfied that Shri/M/s. _____ has/have
maintained separate accounts in respect of the profits and gains derived from the execution of a housing project
awarded to the assessee on the basis of a global tender which is aided by the World Bank.

I/We certify that all expenses, wherever incurred, for the purposes of the said business have been debited to the
profit and loss account of the said business and that expenses, if any, incurred by the assessee which are
common to the said business and any other business of the assessee have been apportioned on a reasonable basis
and appropriate debits have been made to the profit and loss account of the said business.

I/We have obtained all the information and explanations which to the best of my/our knowledge and belief were necessary for
the purposes of the audit. In my/our opinion, proper books of account have been kept by the head office and the branches in
respect of the aforesaid business visited by me/us so far as appears from my/our examination of books, and proper returns
adequate for the purposes of audit have been received from branches not visited by me/us subject to the comments given
below :

in my/our opinion and to the best of my/our information and according to explanations given to me/us, the said
accounts give a true and fair view —

(i) In the case of the balance sheet, of the state of affairs of the aforesaid business as at
_____;and

(ii) in the case of the profit and loss account, of the profit or loss of the aforesaid business for the accounting
year _____ ending on _____

Place:

Date:

Signature
Accountant

Notes :

1. This report is to be given by :-
 - (i) a chartered accountant within the meaning of the Chartered Accountants Act, 1949 (38 of 1949); or
 - (ii) any person who, in relation to any State, is, by virtue of the provisions in sub-section (2) of section 226 of the Companies Act, 1956 (1 of 1956), entitled to be appointed to act as an auditor of companies registered in that State.
2. Where any of the matter stated in this report is answered in the negative or with a qualification, the report shall state the reasons therefor.